

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 18.12.2008

The Meeting No. 38/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 18.12.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. J.D.Giri, Vice President	Nominee, AEPC
5.	Sh. Kuldip Singh, Asstt. Director	DC(MSME)
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 38/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 38/84-ALC3/2008 **MEETING DATE** : 18.12.2008

Case No.:6/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
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1	HQ File :01/84/050/00263/AM09/	RLA File :10/24/040/00057/AM09/	Lic.No/Date:1010030689 25.08.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

2	Case No.:7/23/84-ALC3/2008	Party Name:BROS INDIA GROUP	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00264/AM09/	RLA File :10/24/040/00051/AM09/	Lic.No/Date:1010030690 25.08.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Platisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:8/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00265/AM09/	RLA File :10/24/040/00059/AM09/	Lic.No/Date:1010030691 25.08.2008	

3	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>
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4	Case No.:9/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00266/AM09/	RLA File :10/24/040/00066/AM09/	Lic.No/Date:1010030692 25.08.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

5	Case No.:19/23/84-ALC3/2008	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00276/AM09/	RLA File :10/24/040/00068/AM09/	Lic.No/Date:1010030746 27.08.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Plastisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

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Case No.:20/23/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
HQ File :01/84/050/00277/AM09/	RLA File :05/24/040/00330/AM09/	Lic.No/Date:0510226334 27.08.2008	
Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-			
S. No	Export item	Import item	Qty. allowed
1	Ladies skirt made of 100% silk habutai dyed woven fabric, GSM-46+/-10%, Style No.116742	100% silk habutai dyed woven fabric, GSM-46+/-10%	2.85 Sq mtrs./Pc (In terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24 th March, 2008.)
2	Ladies Pyjama set made of 100% cotton yarn dyed stripe woven fabric, GSM-105+/-10%, Style No. L2102	100% cotton yarn dyed stripe woven fabric, GSM-105+/-10%	4.50 Sq mtrs./Pc (Taking cue from SION, J-283)
The GSM should match in import & Export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Style Nos. mentioned above in this case.			

7	Case No.:5/24/84-ALC3/2008	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00287/AM09/	RLA File :06/24/040/00025/AM09/	Lic.No/Date:0610014094 01.09.2008	
	Decision: The Committee considered the case as per agenda and observed that the import of waste of polyester staple fibre, polyester waste, Tow waste, Yarn waste pet chips etc are not actually falling under ITC (HS) Code No. 5505, however, the import under this Code is freely allowed. Further, firm have not given justification for the use of Optical Brightener in the export item. In view of this Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-			
	S.No	Export item	Import item	Qty. allowed
	1	Polyester Staple fibre	Waste of polyester staple fibre, polyester waste, Tow waste, Yarn waste, pet chips	530400 Kgs
	2	Polyester Staple fibre siliconised/slick	Silicon Emulsions/Catalyst Optical Brightener	104 Kgs Not allowed.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

8	Case No.:7/27/84-ALC3/2008	Party Name:FIBRE WORLD	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00320/AM09/	RLA File :10/24/040/00069/AM09/	Lic.No/Date:1010031034 23.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by			

the firm. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.:12/27/84-ALC3/2008	Party Name:M/S.RAM COIR MILLS	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00325/AM09/	RLA File :10/24/040/00083/AM09/	Lic.No/Date:1010031084 26.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Plastisole should match in the export and import item. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

10	Case No.:2/29/84-ALC3/2008	Party Name:INDIX	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Rejected
	HQ File :01/84/050/00335/AM09/	RLA File :03/94/040/00624/AM09/	Lic.No/Date:0310488916 03.10.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.			

11	Case No.:6/28/84-ALC3/2008	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00331/AM09/	RLA File :06/24/040/00029/AM09/	Lic.No/Date:0610014368 06.10.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per SION, S.No. G-7.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

12	Case No.:1/34/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00362/AM09/	RLA File :06/24/040/00041/AM09/	Lic.No/Date:0610014506 31.10.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per SION, S.No. G-14.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:2/34/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00363/AM09/	RLA File :06/24/040/00042/AM09/	Lic.No/Date:0610014507	

		31.10.2008	
13	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per SION, S.No. G-9.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>		

	Case No.:7/34/84-ALC3/2008	Party Name:COIRFLEX	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00368/AM09/	RLA File :10/24/040/00087/AM09/	Lic.No/Date:1010031467 04.11.2008	
14	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Plastisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:9/34/84-ALC3/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00370/AM09/	RLA File :31/24/040/00188/AM09/	Lic.No/Date:3110035987 05.11.2008	
15	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-</p> <p>(i) The item of import at S.No.1 may be allowed with 3% wastage. Firm have to account for 65295.27 Kgs. relevant polyester filament yarn in the export product.</p>			

- (ii) The items of import at S.No.2 and 3 may be allowed as applied for.
- (iii) The description of export item may be amended to read as “ Paraweb containing relevant polyester filament yarn – 65295.27 Kgs, White Polymer LLDPE – 98890 Kgs and PE master batch (black) –3933 Kgs”.
- (iv) The description of import item may also be amended accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

16	Case No.:12/34/84-ALC3/2008	Party Name:FIRST STEPS BABYWEAR PVT LTD	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00373/AM09/	RLA File :07/24/040/00423/AM09/	Lic.No/Date:0710061002 11.11.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -			
	<ul style="list-style-type: none"> (i) The items of import at S.No.1, 2 and 3 may be allowed on net to net with accountability clause. (ii) The item of import at S.No.4 i.e Velcro tape of relevant width may be allowed as applied by the firm. (iii) The item of import at S.No.5 is not allowed as firm have not given the complete details, calculation, measurement etc to establish the quantitative requirement in the export item. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:13/34/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
HQ File :01/84/050/00374/AM09/	RLA File :10/24/040/00098/AM09/	Lic.No/Date:1010031546	

		12.11.2008	
17	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage i.e firm have to account for 8113 Sq mtrs of import item in the export product.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>		

	Case No.:16/34/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00377/AM09/	RLA File :05/24/040/00506/AM09/	Lic.No/Date:0510230780 14.11.2008	
18	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:19/34/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Rejected
	HQ File :01/84/050/00380/AM09/	RLA File :05/24/040/00519/AM09/	Lic.No/Date:0510230975 18.11.2008	
19	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

20	Case No.:20/34/84-ALC3/2008	Party Name:V.TEX GARMENTS,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00381/AM09/	RLA File :32/24/040/00040/AM09/	Lic.No/Date:3210039128 18.11.2008	
	<p>Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

21	Case No.:1/35/84-ALC3/2008	Party Name:GUPTA EXIM (I) PVT.LTD.	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Deferred
	HQ File :01/84/050/00382/AM09/	RLA File :05/24/040/00520/AM09/	Lic.No/Date:0510231196 20.11.2008	Defer Date: 15.01.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was decided to defer the case for re-listing on 15.01.2009.</p>			

	Case No.:3/35/84-ALC3/2008	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00384/AM09/	RLA File :02/24/040/00194/AM09/	Lic.No/Date:0210119991 20.11.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed</p>			

22	that in this case import item is Mulberry Raw Silk twisted yarn. Therefore, the Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage taking cue from SION, J-123 i.e firm have to account for 27222.30 Kgs of import Qty. in the export item.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

23	Case No.:1/38/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Deferred
	HQ File :01/84/050/00408/AM09/	RLA File :05/24/040/00577/AM09/	Lic.No/Date:0510232231 08.12.2008	Defer Date: 15.01.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 15.01.2009.			

24	Case No.:2/38/84-ALC3/2008	Party Name:AMMAYAPPER TEXTILES PVT. LTD.,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Deferred
	HQ File :01/84/050/00409/AM09/	RLA File :04/24/040/00219/AM09/	Lic.No/Date:0410100725 10.12.2008	Defer Date: 15.01.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 15.01.2009.			

	Case No.:3/38/84-ALC3/2008	Party Name:AMMAYAPPER TEXTILES PVT. LTD.,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Deferred
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25	HQ File :01/84/050/00410/AM09/	RLA File :04/24/040/00220/AM09/	Lic.No/Date:0410100729 10.12.2008	Defer Date: 15.01.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 15.01.2009.			

26	Case No.:4/38/84-ALC3/2008	Party Name:ULTRA NONWOVEN	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00411/AM09/	RLA File :03/95/040/00455/AM09/	Lic.No/Date:0310497324 11.12.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on the item of import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

27	Case No.:5/38/84-ALC3/2008	Party Name:SUBBAROW APPARELS,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Rejected
	HQ File :01/84/050/00412/AM09/	RLA File :04/24/040/00218/AM09/	Lic.No/Date:0410100800 12.12.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.			

Manual Cases.

Case No. 512	M/s. Loyal Textiles Mills, Kovilpatti.
NC 38/09 dt.18.12.2008	F.NO.1/84/50/532/AM04/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510011100 dt. 5.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that advance licence in question is of the year 2003 and the relevant Public Notice No. 42(RE: 2008)/2004-2009 dated 4th July, 2008 permitting Furnace Oil has been issued in the year 2008. Hence, in this case Furnace Oil cannot be allowed. Hence, Committee was constrained to reject the request of the firm.

Firm may be informed accordingly.

Case No. 513	M/s.Gaurav International, Gurgaon.
NC 38/09 dt.18.12.2008	F.NO.1/84/50/166/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510160808 dt. 28.6.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/109/2005-06/Hosy. dated 17.12.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Children Pant made of 98% cotton 2% spandex denim fabric, GSM-356+/-10% (Style No.336779)	98% cotton 2% spandex denim fabric, GSM-356+/-10%	1.25 Sq mtrs./Pc
Children Skirt made of 98% cotton 2% spandex cut corduroy fabric, GSM-285+/-10% (Style No.533981)	98% cotton 2% spandex denim fabric, GSM-356+/-10%	1.78 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 514	M/s.India Fashjions Ltd., Mumbai
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NC 38/09 dt.18.12.2008	F.NO.1/84/50/118/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310467751 dt. 8.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2009.

Case No. 515	M/s.India Fashjions Ltd., Mumbai
NC 38/09 dt.18.12.2008	F.NO.1/84/50/119/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310468143 dt. 20.6.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2009.

Case No. 516	M/s.Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 38/09 dt.18.12.2008	F.NO.1/84/50/1645/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 05120222452 dt. 19.6.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2009.

Case No. 517	M/s J.C.T. Ltd., Ludhiana
NC 38/09 dt.18.12.2008	F.NO.1/84/162/524/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3010057804 dt. 2.9.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that report is under preparation by the team of officers, who had visited the unit of the applicant firm. It was therefore decided to defer the case for re-listing on 15.01.2009.

Case No. 518	M/s Ganga Acrowool Ltd., Ludhiana
NC 38/09 dt.18.12.2008	F.NO.1/84/162/525/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3010057647 dt. 25.8.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

- (i) Item of import at S.No. 1 i.e Acrylic fibre 1-3 Denier may be allowed as applied by the firm;
- (ii) Item of import at S.No. 2 and 3 i.e Dyes and Chemicals may be allowed to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 519	M/s Apparel Merchandising Co., New Delhi
NC 38/09 dt.18.12.2008	F.NO.1/84/50./382/AM07/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510194396 dated 14.11.2006. under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Hemant Sangal, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and mentioned that in this case firm had imported total 961 Kgs of Lace of two different sizes and exported the same in the garments with total accounting for 756 Kgs of net weight of Lace on export side. In view of this technical team of the Committee felt that the use of Lace in garment does not entail any significant process wastage, whereas applicant have asked for 6% wastage. Hence, Committee after detailed deliberations observed that taking into reasonable wastage 813.6 Kgs of relevant Lace may be allowed in this case and the balance Qty. of excess import may be regularized as per relevant Policy Provision. It was also decided to delete the condition of size-wise specification mentioned on export item description in the minutes of ALC meeting held on 15.02.2007.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 520	M/s Texport Fashions New Delhi
NC 38/09 dt.18.12.2008	F.NO.1/84/162/274/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510107131 dt. 30.10.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was decided to defer the case for re-listing on 15.01.2009

Case No. 521	M/s Ponn Sanger Exports Coimbagore
NC 38/09 dt.18.12.2008	F.NO.1/84/50/238/AM09/DES-V

Ratification of input output norms in respect of Advance Authorization No. 3210037105 dt. 25.1.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was decided to defer the case for re-listing on 15.01.2009.

Outside Agenda

Case No. 1	M/s Modelama Exports Ltd., Gurgaon
NC 38/09 dt.18.12.2008	F.NO.1/84/162/528/AM09/DES-V
Request for inclusion of Security Tags (RF HARDTAG) in Target Plus Licence No. 0510225628, 0510225629, 0510225630, 0510225631, dated 18.08.2008 issued against export readymade garments and Textile made-ups.	

Decision: The Committee considered this case as per agenda and observed that Security Tags are used in the garment for the purpose of security specially for preventing theft and pilferage. It was therefore felt that security Tags are an essential part of garments for security reasons. In view of this Committee in consultation with representatives of technical authorities present in the meeting observed that nexus of Security Tags with garments is established in this case. It was therefore decided to clarify the firm as well as R.A accordingly.

Case No. 2	M/s Jay Shree Textiles (a unit of M/s. Aditya Birla Nuvo Ltd.)
NC 38/09 dt.18.12.2008	F.NO.1/84/162/137/AM09/DES-V
Fixation of standard input output norms for Auto cone spliced flax/linen yarn	

Decision: The Committee considered this case as per agenda and observed that M/s Aditya Birla Nuvo Ltd. is a single Company in India engaged in the export of Flax/Linen yarn (Auto cone spliced). In view of this Committee in consultation with representatives of technical authorities present in the meeting was of the view that a Public Notice may be issued for fixation of standard input output norms (SION) for Auto cone spliced flax/linen yarn as per decision taken by NC-V in its meeting held on 27.11.2008 with the approval of DG.

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